

**Central Administrative Tribunal
Madras Bench**

MA/310/00270/2019 (in)(&) OA/310/00624/2019

Dated Thursday the 6th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

1. S.Karuppusamy
2. G.Aruchamy
3. L.Selvaraj
4. T.K.Chandramoorthy
5. H.Sufraj Nawaz
6. A.Srinivasan
7. N.Lokesh
8. R.Devaraj
9. K.Kailasagiri
10. S.Nagarajan
11. A.Ramalingam
12. K.P.Jayashankar
13. C.Subramanian
14. R.Saravanakumar
15. M.Thangavel
16. M.Mantharachalam
17. J.Alises Dominic Raj
18. S.Rajeshkumar
19. Y.Mohamed Ali
20. A.Balakrishnan
21. S.Ramasamy
22. K.Krishnan
23. T.Rajendran
24. G.Gurunathan
25. P.Natarajan
26. A.Mohamed Yousuff
27. S.Durai Rajan

28.R.Ravikumar
29.O.Senthil Kumar
30.G.Santhi
31.S.Rajan .. Applicant

By Advocate **M/s.P.Rajendran**

Vs.

The Union of India, rep by the
Superintendent of Post Offices,
Pollachi Division,
Pollachi 642 001. .. Respondents

By Advocate **Mr.SU.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

MA for joining the applicants together and filing a single application is allowed.

2. This is an OA filed seeking the following relief:-

“To call for the records relating to the impugned order of the respondent in Memo No.CAT/15/2014 dated at Pollachi 642 001 the 21.2.2018 and quash the same and direct the respondents to refrain from applying the New Pension Scheme (New Defined Contribution Pension Scheme) to them but to apply the Old Pension Scheme (Defined Benefit Pension Scheme) and count the service rendered in the post of GDS for the purpose of computing the qualifying service for pension and grant them all consequential benefits and render justice.”

3. Today, when the matter is taken up, learned counsel for the applicants submits that this Tribunal has dealt with a similar issue in OA 322/2019 and disposed off the OA on 13.3.2019 with a direction to consider the representation of the applicant in the light of the order that would be passed by the Hon'ble Supreme Court if it goes in favour of the applicant. Hence this OA may also be disposed off in similar lines. Counsel for the applicants files a memo to that effect, which is taken on record.

4. Mr.SU.Srinivasan takes notice for the respondents.

5. Taking into consideration the memo filed by the applicants and in view of the submissions made by the counsel for the applicants, we, find that the law will be finally settled only on disposal of the SLP Nos.16767/2016 and 18460/2015 pending in the Hon'ble Supreme Court.

6. In view of the above, we direct the respondents to follow the law to be laid down by the Hon'ble Supreme Court and consider and pass appropriate orders.

7. The OA is disposed off on the above terms. No order as to costs.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

06.06.2019

/G/